(Shri Arjun Sethi)

Therefore, I urge upon the Government to see that the punctuality and security in trains are restored in the best interest of the Railway users.

(v) *Shortage of food in Kerala and need for allotment of more rice.*

SHRI K. KUNHAMBU (Cannanore) : Kerala is facing food shortage as a result of the reduction in the Central allotment of rice. Total monthly requirement of rice for distribution through the public distribution system is 2 lakh tonnes. The Central Government was supplying for less than this. The maximum quantity supplied at any time was only 135000 tonnes. Since December 1981, the total allotment was only 90,000 tonnes as against the requirement of 2 lakh tonnes. Due to persistent demand, the Central Government raised the allotment to 1.10 lakh tonnes in 1983. Even that quantity is not readily supplied. This has created the shortage.

Kerala went through a severe drought this year which has destroyed the paddy crops in large parts of the State. Even at the normal times, Kerala is deficit in food. The extensive damage of food crops will worsen the food situation and seriously affect the distribution system.

Therefore, I would request the Central Government to allot two lakh tonnes of rice to Kerala so that it can keep the public distribution system going.

(vi) *Funds for Kumaon Garhwal and Rohilkhand Universities for their Permanent recognition by U.G.C.*

SHRI HARISH KUMAR GANGWAR (Pilibhit) : Sir, the students in the hill region and Rohilkhand Division of U.P. are agitated over the failure of the Government to provide necessary funds to the Kumaon, Garhwal and Rohilkhand Universities so that they may secure permanent recognition from the University Grants Commission. They are also sore about the lack of employment opportunities, because of the malfunctioning of the University through various development projects and industrial units are coming up in the area.

The Universities of Garhwal and Kumaon have received only provisional recognition from the U.G.C. The University of Rohilkhand has not been accorded even provisional recognition.

It is estimated that about Rs. 3 crores will be needed to meet the conditions of the U.G.C. for permanent recognition. The UP Government being short of funds, is unable to provide much financial help.

The students of Kumaon University are more agitated than others because no steps have been taken for the reconstruction of their Nainital Campus which was destroyed in the fire.

I urge upon the Central Government to provide necessary funds for permanent recognition of these Universities from the UGC and to carry out other developmental activities in public interest.

(vii) *Delay in Passing the land (Acquisition (Amendment) Bill.*

श्री दिगम्बर सिंह (मथुरा) : 17.7.80 को कृषि मंत्री ने लोक सभा में बजट पर बोलते हुए घोषणा की कि लैंड ऐक्वीजीशन ऐक्ट, 1894 में संशोधन होगा। प्रधान मंत्री ने 16 फरवरी, 1981 को किसान रैली में घोषण की कि किसानों को जब उनकी भूमि ली जाएगी तब के समय का मुआवजा दिया जाएगा और कानून में संशोधन होगा।

30 अप्रैल, 1982 को लैंड ऐक्वीज़ीशन ऐक्ट संशोधन विल 1982 लोक सभा में प्रस्तुत हुआ। उसमें कमी थी। 18 फरवरी, 1983 को सूचना मिली कि संशोधन 1982 वापस होगा और लैंड ऐक्वीज़ीशन संशोधन का पूर्ण बिल 1983 बजट सैशन में पेश होगा। ऐसा नहीं हुआ। ग्रामीण विकास राज्य मंत्री चाहते हैं कि बिल शीघ्र पेश हो और पास हो, किन्तु संसदीय कार्य मंत्री और कैबिनेट की स्वीकृति के बिना ऐसा नहीं कर सकते।

अत: प्रधान मंत्री से प्रार्थना है कि या तो नया पूर्ण बिल शीघ्र पेश कराकर पास करायें या संशोधनों, के साथ इसी लैंड एक्वीज़शन संशोधक 1982 को पास कराने की कृपा करें ताकि किसानों के साथ हो रहा अन्याय रुक जाये।

(*viii*) *Admission of SC and ST Students in Delhi University.*

श्री राम विलास पासवान (हाजीपुर) : मान्यवर मैं सरकार का ध्यान अत्यंत ही लोक महत्व के विषय की ओर आकृष्ट करना चाहता हूं। आज भी अनुसूचित जाति एवं जनजाति के सदस्य किस तरह उपेक्षित एवं घृणित नज़र देखे जाते हैं उसका ज्वलंत उदाहरण दिल्ली विश्व-विद्यालय है। दिल्ली विश्वविद्यालय में अनुसूचित जाति एवं जनजाति के छात्रों के लिए अन्डर ग्रेजुएट में साढ़े 22 प्रतिशत स्थान सुरक्षित हैं। पांच हजार स्थान इन समुदायों के लिए सुरक्षित हैं, लेकिन सिर्फ 1500 छात्रों ने ही नामांकन हेतु आवेदन दिया है और उन लोगों के आवेदन पत्र पर भी विचार नहीं किया जा रहा है। गरीब अनुसूचित जाति एवं जनजाति के छात्र दिल्ली में दर-दर ठोकर खा रहे हैं। दिल्ली विश्वविद्यालय के अधीन संचालित प्राय: सभी महा विद्यालयों ने इन समुदायों के छात्रों को प्रवेश देने से इन्कार कर दिया है। लगता है दिल्ली विश्वविद्यालय में कोई नियम कानून ही नहीं है। जब दिल्ली विश्वविद्यालय की यह स्थिति है तो देश के अन्य भागों में क्या धांधली होती होगी इसका अन्दाजा आसानी से लगाया जा सकता है। दिल्ली विश्व-विद्यालय के उप-कुलपति ने इन समुदायों के छात्रों के नामांकन हेतु 23 जुलाई, 1983 को संबंधित प्राचार्या को लिखा है, लेकिन उसके पालन की बात तो दूर रही, दिल्ली के एक कालेज के प्राचार्य ने अनुसूचित जाति के छात्रों को भद्दी-भद्दी गालियां दीं तथा पुलिस को बुलाकर उन्हें बाहर करवा दिया।

यह गम्भीर बात है। सरकार इसे गंभीरता से ले। जातिगत द्वेष रखने वाले प्राचार्य के खिलाफ़ कार्यवाही करे तथा अनुसूचित जाति एवं जनजाति के छात्रों के नामांकन की व्यवस्था करें।

(*ix*) *Law and order situation in Delhi.*

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : The gruesome murder of former Ambassador Khilnani and his wife in a posh locality like Maharani Bagh on July 27, has sent a shock wave among the people of Delhi. Failure to apprehend the culprits responsible for the brutal crime, and even to find a firm clue till now, is causing grave concern and anxiety to the citizens of Delhi for the security of their life and property. Of late, there have been several other cases of crimes like murder, robbery, rape etc. in which the law and order authorities have failed miserably to bring the culprits to book. After the recent changes in the Police set up in Delhi, people were assured of an improvement in the law and order situation. But recent spurt in major crimes has shaken people's faith in the ability of the Administration to ensure the security of their life, property and honour.

I demand that the Home Minister be directed to make a statement in the House on the deteriorating law and order situation in Delhi.

I also demand that the Home Minister and Lt. Governor of Delhi should regularly convene meetings of the Members of Parliament from Delhi to review the position in respect of law and order.

14.56 hrs.

NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT BOARD BILL.—*contd.* AND VEGETABLE OILS CEES BILL—*contd.*